

**FORM A
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF ADDINATH RUBBERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Datawind Innovations Pvt. Ltd.
2.	Date of incorporation of corporate debtor	05-02-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chandigarh
4.	Corporate Identity No. of corporate debtor	U72900PB2009PTC032583
5.	Address of the registered office & principal office (if any) of corporate debtor	94, City Center Opposite Guru Nanak Bhawan Amritsar PB 143001 IN
6.	Insolvency commencement date in respect of corporate debtor	13-11-2019
7.	Estimated date of closure of insolvency resolution process	11-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arvind Kumar, Regn. No. IBBI.IBBI/PA-001/IP-P00178/2017-2018/10357
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#303, 3rd Floor, Plot No. D-190, Phase 8B, Sector 74 Industrial Area, SAS Nagar Mohali, Punjab, 160071 E. Mail : Sankhyain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	# 303, 3rd Floor, Plot No. D-190, Phase 8B, Sector 74 Industrial Area, SAS Nagar Mohali, Punjab, 160071 E. Mail: irpdatawind@gmail.com Mob. 9816200033, Ph. 0172-4089990
11.	Last date for submission of claims	27-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Datawind Innovations Private Limited on 13-11-2019.

The creditors of Datawind Innovations Private Limited, are hereby called upon to submit their claims with proof on or before 27-11-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13, to act as authorised representative of the class -NA-, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.11.2019
Place: SAS Nagar Mohali

Arvind Kumar
Regn. No. IBBI/PA-001/IP-P00178/2017-2018/10357
Interim Resolution Professional

